

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3720
ANSWERED ON:25.08.2011
PRACTICE BY LAWYERS
Sudhakaran Shri K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has notified the Section 30 of the Advocates Act, 1961 recently, enabling the lawyers to practice in courts across the country irrespective of their enrolment in any bar council without the need to transfer licence to their desired States;
- (b) if so, the details thereof; and
- (c) the date from which this section will come into force?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a)&(b) Yes, Madam. Subject to provision of the Advocates Act, 1961, every advocate whose name is entered in the State roll shall be entitled as of right to practice throughout the territories to which this Act extends.
- (c) This section has come into force with effect from the 15th June, 2011,